



2026:AHC:68182

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. BAIL APPLICATION No. - 5572 of 2026**

Vishal @ Shubhnit Trivedi

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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Counsel for Applicant(s) : Ashish Kumar, Prabhakar Dwivedi  
Counsel for Opposite Party(s) : G.A.

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**Court No. - 69**

**HON'BLE JITENDRA KUMAR SINHA, J.**

1. Heard Shri Prabhakar Dwivedi, learned counsel for the applicant, and Shri B.P. Maurya, learned AGA for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant Vishal @ Shubhnit Trivedi with a prayer to release him on bail in Case Crime No. 26 of 2024 under Sections 344, 420, 467, 468, 471 IPC and 66D of Information of Technology Act, registered at Police Station Rajepur, District Farrukhabad during pendency of the trial.

3. It has been submitted by learned counsel for the applicant that the applicant is innocent and has been falsely implicated in this case due to ulterior motive. It is further submitted that the applicant was not arrested on the spot and his name has surfaced only in the confessional statements of co-accused Jainendra, Gajendra Singh, and Sanjiv Kumar @ Sani. It is also submitted that three mobile phones, two A.T.M. cards, forged bills and vouchers, one PAN card, and Rs. 87,000/- are alleged to have been recovered from the joint possession of the aforesaid co-accused persons. It is next submitted that the applicant has a criminal history of one case, which has been duly explained in the application. The applicant is languishing in jail since 30.12.2025 undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. Per contra, learned A.G.A. has opposed the prayer for bail of the

applicant and submitted that the involvement of the applicant has been disclosed in the confessional statements of the aforesaid co-accused persons. It is further stated that the applicant used to provide account numbers, cheque books, and A.T.M. cards to the co-accused for committing the offence of cyber fraud.

5. As per the First Information Report, nothing is alleged to have been recovered from the possession of the applicant. The name of the applicant has surfaced only in the confessional statements of the arrested co-accused, namely Jainendra, Sanjeev Kumar @ Sani, and Gajendra Singh, who have already been enlarged on bail by Coordinate Benches of this Court vide orders dated 30.05.2024, 18.06.2024, and 03.06.2024 passed in Criminal Misc. Bail Applications No. 20984 of 2024, 23055 of 2024, and 20685 of 2024, respectively. The applicant is languishing in jail since 30.12.2025.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. Let the applicant- Vishal @ Shubhmit Trivedi involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

**March 30, 2026**  
Sumaira

**(Jitendra Kumar Sinha,J.)**